

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No. -101**  
**IB-1874(ND)/2019**

**IN THE MATTER OF:**

M/s. Anurautan Textiles Pvt Ltd.  
Vs.  
M/s. Sarveshwar Creations Pvt. Ltd.

....Applicant

....Respondent

**Order Delivered on 07.08.2019**

**SECTION**

Under Section 9 of the IBC, 2016

**CORAM:**

**JUSTICE (Retd.) SHRI R.D. KHARE,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. C.S Gupta, Adv.  
For the Respondent :

**ORDER**

Mr. C.S.Gupta, learned counsel for the petitioner (operational creditor) is present and states that he has filed the present petition under Section 9 of the I BC, 2016 for the alleged defaulted amount of Rs.18,02,043/- against the respondent (corporate debtor) which is an amount due for the material supplied by the petitioner to the respondent (corporate debtor). Learned counsel for the petitioner has drawn the attention of this Court to Annexure 3 for authenticating the amount of default. He has further referred to Annexure 4 to the petition which is the demand notice which was sent by the petitioner to the respondent claiming the alleged defaulted amount which is stated to have been delivered at

the registered office of the respondent (corporate debtor) on the address maintained by the MCA in its master data and also by speed post and reference in this regard is also drawn to Annexure '5' which is the tracking report. It is further argued that no reply has been sent by the respondent (corporate debtor)

Issue notices to the respondents (corporate debtors) returnable within two weeks by speed post as well as by dasti as well as through e-mail at the registered address maintained by the MCA in the master data. Steps be taken within 4 days. Affidavit of service may also be filed on or before the date fixed.

Post the matter on 30.08.2019.

*sd*

**(SUMITA PURKAYASTHA)  
MEMBER (TECHNICAL)**

*-sd-*

**(JUSTICE (Retd.) SHRI R.D. KHARE)  
MEMBER (JUDICIAL)**